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(b) if so, the details of Income Tax paid and due to from each cricketer who represented India during the last three years, year-wise ?

THE MINISTER OF FINANCE (SHRI JASWANT SINGH): (a) and (b) No, Sir. It is only some that receive remuneration in this fashion. However, separate details of tax dues and recovery from different categories of assessees are not maintained as such.

डा. अबरार अहमद : माननीय सभापति महोदय, मै माननीय मंत्री जी से आपके माध्यम से यह जानना चाहूंगा कि क्रिकेट जो देश के लिए बहुत ही महत्वपूर्ण खेल है और जो क्रिकेट की प्रतिभाएँ है, बहुत सी दफ़ा वे क्रिकेट खेल से ज्यादा महत्व विज्ञापन को देते हैं और विज्ञापनों के माध्यम से करोडों –करोड़ रुपया उनके द्वारा कमाया जाता है, इससे खेल को भी धक्का लगता है तो इन एडवर्टाइजमेंट के माध्यम से जो क्रिकेट खिलाडी पैसा कमाते है उनके कर निर्धारण का या उनकी आय ज्ञात करने का क्या कोई तरीका है और जो खिलाडी वास्तव में खेल के माध्यम से ही पैसा कमाते है,.....

श्री सभापति : ठीक है, आपका इम्पोटेंट क्वैश्चन हो गया है, उसका जवाब आने दें ।

डा. अबरार अहमदः उनके लिए क्या कोई टैक्स रिलीफ का तरीका इसमें है?

श्री जसवंत सिंहः सभापति जी, जो नागरिक, चाहे वह खिलाडी हो या न हो, जो कुछ उसकी आमद होगी। उस आमद पर टैक्स लगेगा। यह सीधी सी बात है। इसमें कोई विशेष उलझन पैदा करने की आवश्यकता नहीं है और यदि क्रिकेट खिलाडी या टैनिस खिलाडी या गोल्फ़ खिलाडी कुछ और आमद कमाते है'''

श्री सभापाति : ठीक है, हो गया।

### Special facilities to former Ministers

 $\ast 625.$  DR. P. C. ALEXANDER: Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Government are considering to grant any special facilities to former Ministers of Civil Aviation for travel by IA and Air India planes; and

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(b) if so, what arc the special facilities and the reasons for granting them ?

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN): (a) and (b) A Statement is laid on the Table of the House.

#### Statement

(a) and (b) As a matter of courtesy, Government has decided to extend the facility of upgradation of tickets to the highest class on seat availability basis to all former Ministers/Ministers of State/Deputy Ministers for Civil Aviation on their travel by Air India and Indian Airlines. Besides the facilities of VIP lounge, security pass, VIP car park etc. have also been extended to them.

DR. P. C. ALEXANDER: Sir, when I gave notice of this Question, I had read reports in several newspapers that former Ministers were going to be given—or, are being given—free travel concessions, or free travel facilities, on the Indian Airlines and Air India planes. I was quite constrained to read this because I thought the culture of free lunch was being extended to new areas, from the railways to the civil aviation. But I am very happy to read the answer wherein no mention has been made of free travel. I hope that is what he means by this answer. I would like to get a confirmation.

श्री सैयद शाहनवाज हुसैन : मैं माननीय सदस्य डा. अलेक्जेन्डर साहब का आपके जरिए धन्यवाद करता हूं...

श्री सभापतिः माननीय सदस्य ने जो कहा है उसको आप कन्फ़र्म कर दीजिए।

श्री सैयद शाहनवाज हुसैन ःजी मैं कन्फ़र्म करता हूं, सर , कि वीआईपी लाऊंज मैं बैठने की व्यवस्था और कार का पास दिया है।

श्री सभापति : किसमें बैठने की व्यवस्था दी है, इसमें क्यों जा रहे हैं आप । नैक्सट क्वेश्चन ।

श्री प्रेम गुप्ता : सर , मैने रिक्वेस्ट की थी 625 पर सप्लीमेंट्री पूछने के लिए।

श्री सभापति : आप क्या करोगे ?

श्री प्रेम गुप्ता : सर,मेरा निवेद्न है कि आप चूंकि यह सुविधा दे रहे है एयर इंडिया और इंडियन एयरलाइंस में तो आप एक्स चीफ़ मिनिस्टर्स को भी यह फ़्रेसिलिटी दीजिए , एक्स एम. पीज. को भी यह फ़्रेसिलिटी दीजिए।

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श्री सभापतिः अभी दिया नहीं है, लेकिन,मंत्री जी,आप इनकी मांग को ध्यान में रखिए।

**श्री प्रेम गुप्ता** :एक्स चीफ़ मिनिस्टर्स, एक्स एम. पी. और एक्स गवर्नर को भी दीजिए । चलिए, इसको कन्फ़र्म कर दिजिए ।...(व्यवधान)...

श्री सभापति : कवि भी मांगने लग जाएंगे कि यह कवियों को भी दीजिए । नैक्सट क्वेश्चन, प्रश्न संख्या 626।

# Debt swap mechanism for States

\*626. SHRI SURESH PACHOURI : Will the Minister of FINANCE be pleased to state :

(a) whether the debt swap announced in the Budget for 2003-04 requires States to forego 20 per cent of their small savings;

(b) if so, what would be its impact on State finances;

(c) the amount collected by States, from small savings during the last three years, State-wise; and

(d) the reduction in the rate of interest on small savings during these years ?

THE MINISTER OF FINANCE (SHRI JASWANT SINGH) : (a) to (d) A Statement is placed on the Table of the House.

#### Statement

(a) For the current year, 30% of the Net Small Savings due to States will be used for the debt swap.

(b) The Scheme envisages that over a three-year period ending in 2004-05, all State loans to the Government of India bearing coupons of 13% and above would be swapped. Consequently, the States will save an estimated Rs. 81000 crore in interest and deferred loan repayments, over the residual maturity period of the loans. Furthermore, this scheme will restrain the debt build up in States through the small savings scheme.

(c) and (d) Table I and II are annexed.